## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri R.Krishnamoorthy, Member
- 3. Shri S.Jayaraman, Member
- 4. Shri V.S. Verma, Member

## In the matter of

Draft detailed procedure in connection with the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

## **ORDER**

By virtue of Section 178 of the Electricity Act, 2003 (36 of 2003), the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 were published by the Commission on 10.8.2009 in the Gazette of India (Extraordinary), Part III, Section 4. Clause (1) of Regulation 27 of the said regulations lays down as under:

"(1) Subject to the provisions of these regulations, the Central Transmission Utility shall submit the detailed procedure to the Commission for approval within 60 days of notification of these regulations in the Official Gazette:

Provided that prior to submitting the detailed procedure to the Commission, Central Transmission Utility shall make the same available to the public and invite comments by putting the draft detailed procedure on its website the giving a period of one month to submit comments:

Provided further that while submitting the detailed procedure to the Commission, the Central Transmission Utility shall submit a statement indicating as to which of the comments of stakeholder have not been accepted by it along with reasons thereof."

- 2. Power Grid Corporation of India Limited as the Central Transmission Utility (CTU) vide its letter dated 18.9.2009 has submitted that the draft procedure shall require more time for collection and compilation of various inputs, especially for preparation of the newly introduced connectivity and medium term application. Accordingly, the CTU has sought extension of time up to 15.11.2009 for compliance of the directions in clause (1) of Regulation 27.
- 3. The request made by the CTU in regard to extension of time is allowed. The CTU is directed to submit the detailed procedure incorporating the comments to the Commission approval latest by 7.11.2009.

Sd/- sd/- sd/- sd/- sd/- (V.S.VERMA) (S.JAYARAMAN) (R.KRISHNAMOORTHY) (DR. PRAMOD DEO) MEMBER MEMBER MEMBER CHAIRPERSON New Delhi dated the 23<sup>rd</sup> October 2009